

FDIRECTORATE GENERAL OF FOREING TRADE**DES-VI (FOOD & MISC)****Minutes of the meeting NC-VI held on 24.7.2008**

The Meeting No. 14/AM09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 24.7.08 under the chairmanship of Shri Anil Aggarwal, Jt. DGFT in his chamber.

Case No. 206 NC-VI Dated 24.7.2008	Party's Name: M/s. Charankattu Coir Manufacturing Co. Pvt. Ltd., Alleppey	Meeting No. & Date 14/09 dt. 24.7.2008	Status Deferred
HQ File No. 01/85/50/26/AM09/DES.VI RLA F.No. 10/24/40/196/AM08	License No. 1010028999 dt. 5.3.2008		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (Euro)
1	90/0 Dyed/Bleached Raphia Leafs in Spools/Hanks Dyed/Bleached Leafs	9524.000	Sq. Meter	1088021.76	19428.96
			Total	1088021.76	19428.96

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(Euro)
1	Raphia Leaf in Hank Form Leaf in Hank Form	10000.000	Sq. Meter	952000.00	17000.00
			Total	952000.00	17000.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was noted from the COIR BOARD, Kochi letter No. CB/EP/200/1/7 dt. 1.7.2008 that the item of export/import does not come under the purview of the Board and therefore they are not in a position to make specific comments.

Committee decided to call for the following information from Firm:-

- (I) Scientific name of the import item.
- (ii) Technical characteristics of import/export item.
- (iii) End use of the export product.

Case will be further considered on receipt of information from Firm.

Case No. 207 NC-VI Dated 24.7.2008	Party's Name: M/s. Arcadia Agro, Vadodara	Meeting No. & Date 14/09 dt. 24.7.2008	Status Approved
HQ File No. 01/85/50/94/AM08/DES.VI	License No. 3410019744 dt. 1.10.2007		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (Euro)
1	90/0 Tissue Culture-Lily Bulbs	1100000.000	Number	3595460.00	64900.00
			Total	3595460.00	64900.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(Euro)
1	Lilium Tissue culture Plant	39286.000	Number	122189.00	2160.73
2	Gelrite	294.642	KG	1999441.00	35357.04
3	Gelrite (Type-2)	294.642	KG	766452.00	13553.53
4	Adenine Hemi Sulphate Dihydrate	3.928	KG	201692.00	3566.62
5	Plastic Container+Lids	55000.000	Number	373230.00	6600.00
			Total	3463004.00	61237.92

Position:

Decision: Approved.

Department of Biotechnology vide their letter dated 25.2.2008 had recommended ratification of norms with 5% wastage as under:-

Export	One Unit (1000 numbers) of Tissue Culture Lily Bulbs	
Import	Lilium Tissue Culture Plant	-36
	Gelrite	-0.2678Kg
	Gelrite (Type-2)	-0.2682Kg
	Adenine Hemi Sulphate Dihydrate	-0.00356Kg
	Plastic Container + Lids	-55 Nos.

2. Earlier in another case of M/s. Shai Biotech Pvt. Ltd., DBT had recommended 0% wastage.

3. DBT has clarified the difference in wastage level in their letter dated 27.6.2008 that in ideal condition it is possible to achieve 0% wastage, but there is lot of scope for contamination of raw materials due to environmental factors, Lab conditions, quality & quantity of materials and therefore DBT recommended 5% wastage in this case as per information provided by applicant particularly on production process and handling.

4. Accordingly quantity of export/import quantities have been worked out on 5% wastage, or as applied for, whichever is less, as under:

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S.No.	Export Items	Qty.	UOM
1	Tissue Culture-Lily Bulbs	1100000.000	Number

S.No.	Import Item	Qty.	UOM
1	Lilium Tissue culture Plant	39286.000	Number
2	Gelrite	294.58	KG
3	Gelrite (Type-2)	294.642	KG
4	Adenine Hemi Sulphate Dihydrate	3.916	KG
5	Plastic Container+Lids	55000.000	Number

5. Committee ratified input-output norms as in Para 4 above

6. RLA to take consequential action as per policy/procedure.

Case No. 208 NC-VI Dated 24.7.2008	Party's Name: M/s. Mrs. Bectors food Specialities Ltd., Ludhiana	Meeting No. & Date 14/09 dt. 24.7.2008	Status Deferred
HQ File No. 01/85/50/008/AM09/DES.VI RLA F.No. 30/24/40/48/AM08	License No. 3010054700 dt. 17.1.2008		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (\$)
1	67/0-Tomato Ketchup Containing 27000Kgs Tomato Paste 346Kgs. Xanthan Gum and 9.80Kgs Spice Blend	100000.00	KG	3000000.00	76238.00

			Total	3000000.00	76238.00
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S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(\$)
1	Tomato Paste	27810.000	KG	778680.00	19540.27
2	Xanthan Gum	350.000	KG	192500.00	4830.60
3	Spice Blend -With condition that the BG/LUT as applicable to be executed as per relevant customs notification/Circular as per para 2.20 of HBP, 2004-09.	10.000	KG	5000.000	124.47
			Total	976180.00	24495.34

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was noted that MFPI vide their letter No. MFPI/ 15/DES/2006 dated 16.5.2008 has recommended inputs as under for manufacture of 1,00,000 kg of export product.

Tomato Paste -27810Kg - @ 3% including wastage

Xanthan Gum -35 kg -2%

Spice Blend -10 kg -2%

It was further noted that composition of Spice Blend has not been indicated.

Committee decided to ask the Firm to convey the composition i.e. name of constituents and their quantities included in Spice Blend. Committee ratified input-output norms subject to clarification by Firm. On receipt of clarification ,case to be put up on file.

Case No. 209 NC-VI Dated 24.7.2008	Party's Name: M/s. Adarsh Guar Gum Udyog, Barmer	Meeting No. & Date 14/09 dt. 24.7..2008	Status Approved
HQ File No. 01/85/50/131/AM06/DES.VI RLA F.No. 07/24/40/524/AM06	License No. 1310019900 dt. 6.10.2005		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB
1	Gaur Gum refined split	183	MT	6795360	

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF
1	Guar (Cyamopis Tetragonoloba) roken	220	MT	5033600	

Position:

Decision: Approved.

The Committee considered the case as per agenda. The representative of the company, Sh. P.M.Jain attended the meeting to explain the case. After hearing him, Committee ratified the Advance Licence with 10 % wastage as applied for. Recoverable wastage will be adjusted while allowing the import input:

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Export:

Guar Gum refined Spilt : =183 MT

Import:

Guar Broken: 183+
18.3 MT =201.3 MT

Recoverable waste (Dust)

@50/MT 201.3X 50 = Rs. 10065 kg

Cost of recoverable waste

10065 X 15 =Rs. 150975

CIF value of 201.3 MT Guar Broken = Rs. 4605744

5033600 X 201.3

220

Less cost of recoverable waste =Rs. 4454769

4605744- 150975

Cost of Guar Broken

4605744

201.3 = Rs. 22880 per MT

Qty of Guar Broken that will be =4454769

Imported for Rs. 4569144 22880

=194.70

Committee ratified import of 194.70 MT Guar (Cyamopsis Tetragonoloba) Broken for export of 183 MT Guar Gum Refined Split.

RLA to take consequential action accordingly as per policy/procedure

Case No. 210 NC-VI Dated 24.7.2008	Party's Name: M/s.Madhu India Ltd., Lucknow	Meeting No. & Date 14/09 dt. 24.7..2008	Status Transferred
HQ File No. 01/85/50/131/AM06/DES.VI RLA F.No. 03/24/40/177/AM00	License No. 0003030810 dt. 16.7.1999		Defer Dated

Position:

Decision: Transferred

The request of the firm for issue of EODC was considered by the committee. It was noted that the case involves extension of E.O. in respect of export of the Firm from 100 % EOU. Committee decided that the case may be transfer to EC.

Case No. 211	Party's Name: M/s.Grover Vineyards Ltd.,	Meeting No. & Date	Status
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NC-VI Dated 24.7.2008	Bangalore	14/09 dt. 24.7..2008	Approved
HQ File No. 01/85/50/114/AM09/DES.VI RLA F.No. 07/24/40/158/AM09	License No. 0710058411 dt. 9.7.2008		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (EURO)
1	67/0-Processed Still Wine 12.5% Alcohol	22445.000	Litre	2766400.00	40563.00
				2766400.00	40563.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(Euro)
1	Raw Still Wine 12.5% Alcohol	23626.000	Litre	2336396.00	34257.00
			Total	2336396.00	34257.00

Position:

Decision: Approved.

The Committee considered the case as per agenda. The Committee noted that similar cases of the company in Advance Licence NO. 0710054141 dt. 26.10.2007, 0710055099 dt. 20.12.2007 etc. have been ratified in meeting No.45/08 dt. 13.3.2008 with zero percent wastage .

RLA may decide this case as per para 4.8 of HBP Vol-I. It was further stated that RLA Bangalore may be advised that such cases need not be referred to NC for ratification.

Case No. 212 NC-VI Dated 24.7.2008	Party's Name: M/s. Naturo Food & Fruit Products Pvt. Ltd., Bangalore	Meeting No. & Date 14/09 dt. 24.7..2008	Status Deferred
HQ File No. 01/85/50/115/AM09/DES.VI RLA F.No. 07/24/40/82/AM09	License No. 0710058417 dt. 10.7.08		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	67/0-Strawberry-Naturo 100% Natural Fruit Bars	8.280	MT	3378106.00	82092.49
2	67/0-Mango-Naturo 100% Natural Fruit Bars	4.250	MT	1689053.00	41046.24
3	67/0-Apple-Naturo 100% Natural Fruit Bars	8.870	MT	3218731.00	78219.47
4	67/0-Strawberry-Naturo 100% Natural Fruit Bars.	9.370	MT	3406490.00	82782.27
5	67/0-Mango-Naturo 100% Natural Fruit Bars	9.440	MT	3433313.00	83434.10
			Total	15125693.00	367574.57

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(Euro)
1	Apple Juice Concentrate	39.600	MT	3319372.00	80665.20
			Total	3319372.00	80665.20

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was noted by the Committee that data of the case is not available on line system. It was decided to ask for hard copy of the application from RLA by E-mail.

Committee also decided to ask the Firm to indicate the qty & ratio of import item, i.e. Apple Juice Concentrate Available in the export product Apple-Naturo 100 % Natural Fruit Bars.

Case No. 213 NC-VI Dated 24.7.2008	Party's Name: M/s. Rajkumar Shellac Industries, Kolkata	Meeting No. & Date 14/09 dt. 24.7..2008	StatusDeferred
HQ File No. 01/85/50/119/AM09/DES.VI RLA F.No. 02/24/40/94/AM09	License No. 0210115013 dt. 17.7.2008	Defer Dated	

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	90/0-Shellac	100.000	MT	13664000.00	320000.00

			Total	13664000.00	320000.00
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S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(Euro)
1	Sticklac	181.810	MT	11349307.00	262715.00
			Total	11349307.00	262715.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was noted by the Committee that data of the case is not available on line system, It was decided to ask for hard copy of the application from RLA by E-mail.

Case No. 214 NC-VI Dated 24.7.2008	Party's Name: M/s. Essem Technopinz Pvt. Ltd., Nasik	Meeting No. & Date 14/09 dt. 24.7..2008	Status Deferred
HQ File No. 01/85/50/118/AM09/DES.VI RLA F.No. 31/24/40/100/AM09	License No. 3110034436 dt. 16.7.2008		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	61/0-Tube Gel Tips	5000.000	Thousand in Nos.	2155000.00	50000.00
			Total	2155000.00	50000.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(Euro)
1	Stainless Steel Tube	5250.000	Thousand	791963.00	18375.00

			in Nos.		
2	Tungsten Carbide Balls	5250.000	-do-	203648.00	4725.00
3	Cutting Oil, Cleaning Oil, trichloroethylene, Cutting Tools (CIF restricted upto 7% of FOB value of exports)	0.000	None	150850.00	3500.00
			Total	1146461.00	26600.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was noted by the Committee that data of the case is not available on line system. It was decided to ask for hard copy of the application from RLA by E-mail.

Case No. 215 NC-VI Dated 24.7.2008	Party's Name: M/s. Kirby Building Systems India Ltd., Medak	Meeting No. & Date 14/09 dt. 24.7.2008	Status Deferred
HQ File No. 01/85/50/117/AM09 /DES.VI RLA F.No. 09/24/40/10/AM09	License No. 0910034604 dt. 14.7.2008		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	61/0- PRE-ENGINEERED BUILDING (BUILDING-A2, B, D and F)	1.000	NUMBER	302867391.00	7600186.00
			TOTAL	302867391.00	7600186.00

S.No.	Import Item	QTY.	UOM	CIF (RUPEES)	CIF (US\$)
1	H T PLATES ASTM A 572 GR. 345	3368.000	MT	102688498.00	2538653.00
2	PLAIN/BARE GALVANUME ASTM A 792 M, GR. 340/550, AZ 150	52.000	MT	2060701.00	50944.00
3	PRE PAINTED SHEETING COILS	498.000	MT	23420770.00	579005.00

	ASTM A 792 M, GR. 340/550 AZ 150				
4	ROPE SEALING TAP (ROLL) A PER KIRBY SPEFICIATIONS	13300.000	Coil/Roll	742001.00	18344.00
5	SELF DRILLING AND TAPPING SCREWS AND WASHERS 10- 14x25MM, 10-16x19MM	545800.000	Number	777876.00	19231.00
7	Sealant Tubes As per Kirby specifications	265.000	Number	33456.00	827.00
8	SKY LIGHT (FIBRE GLASS POLYESTER PANEL) 1.5x1000x3300mm as per KIRBY SPECIFICATIONS	1982.000	Number	2188474.00	54103.00
9	FCWA WIRE AWS A-5-20/E71T-1	37.048	MT	2043330.00	50515.00
			TOTAL	133955106.00	3311622.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was noted by the Committee that data of the case is not available on line system. It was decided to ask for hard copy of the application from RLA by E-mail.

Case No. 216 NC-VI Dated 24.7.2008	Party's Name: M/s. Pregna International Ltd., Mumbai	Meeting No. & Date 14/09 dt. 24.7..2008	Status Deferred
HQ File No. 01/85/50/132/AM08/DES.VI RLA F.No. 03/24/40/297/AM08	License No. 3110031940 dt. 14.12.2007		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	90/0-Safe Load Device & pouches of IUD	100000.000	Set	360000.00	9000.00
			Total	360000.00	9000.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(Euro)
1	POLYPROYLENE GRANULES (GAMMA RQDIATION STABILISED)	250.000	KG	25000.00	625.00
2	POUCHES (MADE OF PAPER COATED LAMINATED WITH POLYESTER/POLYETHELENE POUCHES)	101000.000	Number	240000.00	6000.00
			Total	265000.000	6625.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was noted by the Committee that data of the case is not available on line system, It was decided to ask for hard copy of the application from RLA by E-mail.

Case No. 217 NC-VI Dated 24.7.2008	Party's Name: M/s. Unibic Biscuits India Pvt. Ltd., Bangalore	Meeting No. & Date 14/09 dt. 24.7..2008	Status Deferred
HQ File No. 01/85/50/116/AM09/DES.VI RLA F.No. 07/24/40/180/AM09	License No. 0710058424 dt. 10.7.2008		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB
1	67/0-Fruit Minc Pies AS PER NORMS FIXED IN ALC MEETING No. 1/09 DATED 3.4.2008 FOR LICENSE No. 0710052386 DT. 6.7.2007 ON ADHOC BASIS	41680.000	KG	3959600.00	104200.00 Australian Dollar
			Total	3959600.00	104200.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(Euro)
1	Deluxe Fruit Mince	17550.00	KG	2640000.00	60000.00 Australian Dollar
			Total	2640000.00	60000.00

Position:

Decision: Deferred.

The Committee considered the case as per agenda. It was noted by the Committee that data of the case is not available on line system, It was decided to ask for hard copy of the application from RLA by E-mail. On receipt of hard copy of application, case is to be put up.

LIST OF PARTICIPANTS-NC VI MEETING No.14/AM09 HELD ON 24.7.2008

Sl.No	Name of the Officer	Designation	Department
1.	Sh. Anil Aggarwal	Jt.DGFT	DGFT
2.	Sh. Shaish Kumar	Indl. Adviser.	DIPP
3.	Sh. T.M Skaria	Dy. DGFT	DGFT
4.	Sh. P.M.Jain	GM	Adrash Guar Gum
5.	Sh Raghu Nath	FTDO	DGFT